

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

STARRED QUESTION NO:300

ANSWERED ON:13.08.2010

SPURIOUS DRUGS

Sampath Shri Anirudhan;Viswanathan Shri P.

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the details of cases of sale of spurious drugs reported during the last three years, State/UT-wise;
- (b) whether cases of supply of spurious drugs/medicines to the Government Hospitals/dispensaries have also been reported in the country;
- (c) if so, the details thereof for the last three years alongwith the action taken therein, State/UT-wise;and
- (d) the concrete steps being taken by the Government to make the anti-spurious drugs measures more effective?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a)to(d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 300 FOR 13.08.2010

(a): The details of cases of sale and distribution of spurious drugs during the last three years State/UT-wise as collected from the State Drugs Controllers is at annexure A.

(b): Yes, Madam.

(c): Data as collected from the various State Drugs Controllers is at annexure B.

(d): Following steps have been taken by the Government to check the menace of spurious drugs in the country-

1. The Drugs and Cosmetics Act, 1940, has been amended under Drugs & Cosmetics (Amendment) Act 2008 and it has come in to force since 10th Aug, 2009. Penalty for manufacture of spurious & adulterated drugs has been enhanced to an imprisonment for not less than 10 years but may extend to for life and shall also be liable to fine which shall not be less than 10 lakh rupees or three times the value of the drugs confiscated whichever is more. Certain offences have been made cognizable and non-bailable.

2. States have been requested to set up special courts to try cases of spurious and adulterated drugs.

3. Whistle Blower Scheme has been announced by Government of India to encourage vigilant public participation in the detection of movement of spurious drugs in the country. Under this policy, the informers would be suitably rewarded for providing concrete information in respect of movement of spurious drugs to the regulatory authorities.